GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA STARRED QUESTION NO - 300 ANSWERED ON - 20/08/2025

PROJECTS AFFECTED BY PENDING LAND ACQUISITION

* 300 SMT. RAJANI ASHOKRAO PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether land acquisition delays have stalled or slowed several highway projects under Bharatmala or Gati Shakti initiatives;
- (b) the number of projects affected by pending land acquisition, State-wise, as of June, 2025;
- (c) the average time taken for land acquisition in major highway projects in the last two years;
- (d) whether compensation disputes or environmental clearance issues are major causes of delay; and
- (e) the steps being taken to ensure timely acquisition while protecting landowners' rights?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF RAJYA SABHA STARRED QUESTION NO. 300 ANSWERED ON 20.08.2025 ASKED BY SMT. RAJANI ASHOKRAO PATIL REGARDING PROJECTS AFFECTED BY PENDING LAND ACQUISITION

(a) The land acquisition delays have stalled/slowed some highway projects, including those under Bharatmala.

- (b) 163 projects (28%) are delayed due to land acquisition, State-wise list as of June, 2025 is attached as Annexure-I.
- (c) Over the past two years, the duration for completing land acquisitions has ranged between 1 to 3 years due to disputes pertaining to alignment, nature and type of land, ownership, compensation, non-revision of circle rates, assessment of structures, length of project, quantum of land, geographical location, etc. Continuous efforts are being made, including regular reviews, to expedite the acquisition process.
- (d) Compensation disputes and environmental clearances (including forest, wildlife, and other environmental approvals) are among the causes of delay.
- (e) The Government has taken various steps to streamline land acquisition to ensure timely acquisition while protecting landowners' rights. Government, through Ministry of Road Transport & Highways, through its BhoomiRashi Portal, has streamlined the acquisition and compensation process. The compensation for the acquisitions made under National Highways Act, 1956 is paid as per the First, Second and Third Schedule of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, (RFCTLARR), 2013. To ensure that project doesn't get delayed for reasons attributable to land acquisition, the projects are awarded only subject to land acquisition of more than 90%/80% for Build-Operate-Transfer(BOT)/Hybrid Annuity Model(HAM) models respectively.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA STARRED QUESTION NO. 300 ANSWERED ON 20.08.2025 ASKED BY SMT. RAJANI ASHOKRAO PATIL REGARDING PROJECTS AFFECTED BY PENDING LAND ACQUISITION

State/UT wise details of projects affected by pending land acquisition as of June, 2025:

S. No.	State of UTs	No. of projects affected by pending Land Acquisition
1.	Andaman and Nicobar	0
2.	Andhra Pradesh	13
3.	Arunachal Pradesh	1
4.	Assam	1
5.	Bihar	9
6.	Chhattisgarh	2
7.	Dadra and Nagar Haveli And Daman and Diu	0
8.	Delhi	0
9.	Goa	0
10.	Gujarat	4
11.	Haryana	0
12.	Himachal Pradesh	2
13.	Jammu and Kashmir	11
14.	Jharkhand	5
15.	Karnataka	23
16.	Kerala	0
17.	Madhya Pradesh	9
18.	Maharashtra	24
19.	Manipur	4
20.	Meghalaya	1
21.	Mizoram	0
22.	Nagaland	3
23.	Odisha	5
24.	Punjab	13
25.	Rajasthan	5
26.	Sikkim	0
27.	Tamil Nadu	3
28.	Telangana	5
29.	Tripura	0
30.	UT Ladakh	3
31.	Uttar Pradesh	11
32.	Uttarakhand	5
33.	West Bengal	1
	GRAND TOTAL	163